

O.A. No. 1528 of 1994 and M.A. No. 2002 of 1994

New Delhi this the 29th day of July, 1994

Mr. Justice S.K. Dhaon, Acting Chairman Mr. B.N. Dhoundiyal, Member

Mrs. Rupan Jain R/o House No.61, Gali Khajanchi, Opposite Kumar Cinema, Chandni Chowk, Delhi-110006.

...Applicant

By Advocate Shri J.P.S. Sirohi

## Versus

- The Commissioner of Police,
  Delhi, M.S.O.,
  I.P. Estate,
  New Delhi-2.
- The Additional Commissioner of Police, Delhi, (Administration),
  M.S.O. Building,
  I.P. Estate,
  New Delhi-2.
- The D.C.P./HQ(1),
  M.S.O. Building,
  I.P. Estate,
  New Delhi-2.

...Respondents

## ORDER (ORAL)

## Mr. Justice S.K. Dhaon, Acting Chairman

The order dated 8.5.1991 passed by the Deputy Commissioner of Police reverting the applicant from the post of Sub-Inspector (Women) though to a substantive rank of ASI (Women), is being impugned in the present application.

2. The reason given in the impugned order of reversion is that the applicant failed to make the grade not only during the period of probation but also upon the exetended period of probation. The argument in



the forefront is that the impugned order proceeds on a misconception of facts and law and in so far as the applicant was on or before 08.05.1991 not on probation but stood confirmed.

We need not go into the merits of this case as we feel that this application is patently barred by was passed impugned order The limitation. 08/16.05.1991. On 01.10.1993, the applicant was again officiating basis to the promoted on Sub-Inspector (Women). This O.A. has been presented in this Tribunal on 18.07.1994. It appears that the applicant approached this Tribunal after receiving the The O.A. is accompanied second order of promotion. by an application (M.A) seeking the condonation of delay. In it, it is admitted that the representation made by the applicant against the impugned order was rejected on 06.11.1991 and the order of rejection was conveyed on 12.11.1991. It is also admitted that the period presenting this O.A. expired on of limitation for 11.11.1992. The only explanation offered in the illness of the applicant. We are not satisfied with explanation offered. This application is, therefore, dismissed as barred by limitation.

4. The application is dismissed summarily.

(B.N. DHOUNDIYAL)
MEMBER (A)

(S.K. DHAON)
ACTING CHAIRMAN

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